

IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT  
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA Nos.1626 to 1629/Bang/2019
Assessment years : 2012-13 to 2015-16

Juniper Networks India Private Ltd., Plot # 65/2, 3 <sup>rd</sup> Floor, Bagmane Tridib, Bagmane Tech Park, C.V. Raman Nagar, Bangalore – 560 093. <b>PAN: AAACJ 8542K</b>	Vs.	The Assistant Commissioner of Income Tax, TDS Circle 2(1), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Ajay Roti, CA
Respondent by	:	Smt. R. Premi, Jt.CIT(DR), ITAT, Bengaluru.

Date of hearing	:	03.12.2020
Date of Pronouncement	:	31.12.2020

**ORDER**

*Per Bench*

These are appeals by the assessee against the common order of the CIT(Appeals)-13, Bengaluru dated 14.05.2019 relating to assessment years 2012-13 to 2015-16.

2. During the course of hearing of the appeals, the Id. counsel for the assessee submitted that the assessee will be opting for Vivad Se Vishwas Scheme Act, 2020 [VSVS] and necessary Forms will be filed in due course before the Tribunal. The Bench pointed out that the Bangalore Benches in

such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which he agreed. We find that the assessee has filed Form 1 & Form 2 in this regard. Accordingly, the appeals are dismissed as withdrawn. However, the assessee is at liberty to seek recall of this order in the event of non-completion of formalities under the VSVS.

3. In the result, the appeals by the assessee are dismissed as withdrawn.

Pronounced in the open court on this 31<sup>st</sup> day of December, 2020.

Sd/-  
( B R BASKARAN )  
ACCOUNTANT MEMBER

Sd/-  
( N V VASUDEVAN )  
VICE PRESIDENT

Bangalore,  
Dated, the 31<sup>st</sup> December, 2020.

*/Desai S Murthy/*

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar  
ITAT, Bangalore.